



2026:AHC:15490

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 23092 of 2025

Asif

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Amit Singh, Nasiruzzaman
Counsel for Opposite Party(s)	:	G.A.

Court No. - 68

HON'BLE ASHUTOSH SRIVASTAVA, J.

1. Heard learned counsel for the applicant, Sri Puneet Kumar Singh, learned AGA for the State-Respondent and perused the record.

2. This bail application has been moved on behalf of accused-applicant, seeking enlargement on bail in Case Crime No. 103 of 2025, under Sections 223, 271, 325-B of BNS and read with Sections 3/5/8 of the U.P. Prevention of Cow Slaughter Act, Police Station Govind Nagar, District Mathura.

3. Learned counsel for the applicant argued that the accused-applicant is innocent and he has been falsely implicated in this case crime number. He submits that the F.I.R. has been lodged against one unknown person and the name of the applicant came into light in the confessional statement of the co-accused. He submits that the applicant is owner of the vehicle in question from which about 58.50 Kg meat has been recovered. He submits that the applicant is not arrested from the spot. He submits that in the present case charge sheet has been filed against the applicant on 13.05.2025 and the applicant is no more required for further custodial interrogation. He submits that there is no recovery of cow progeny or cow meat or any other incriminating article from the possession of the present applicant. The Police has shown false recovery of the alleged animals from the possession of the applicant. There is no independent or public witness of the alleged incident. He further submits that the applicant is languishing in jail since 07.05.2025 and there is no likelihood of his fleeing from course of justice or tampering with evidence in case of release on bail. He submits that the applicant has no criminal history to his credit. Hence, bail has been prayed for.

4. Learned AGA has vehemently opposed, but could not dispute the fact that nothing incriminating has been recovered from the possession of the applicant.

5. Considering all those facts and circumstances, the nature of accusations, severity of the punishment in the case of conviction and nature of supporting evidence, reasonable apprehension of tampering with the witness and prima-facie case, but without commenting on merit of case, a case for bail is made out.

6. Accordingly, the bail application is **allowed**.

7. Let the accused-applicant, **Asif**, involved in above mentioned case crime number be released on bail, on his executing a personal bond and two reliable sureties each, in the like amount to the satisfaction of the court concerned, subject to the following conditions:

- i. The applicant will not tamper with the evidence.
- ii. The applicant will not indulge in any criminal activity.
- iii. The applicant will not pressurize/intimidate the prosecution witnesses and co-operate in the trial.
- iv. The applicant will appear regularly on each and every date fixed by the trial court, unless his personal appearance is exempted through counsel by the court concerned.

8. In the event of breach of any of the aforesaid conditions, the court below will be at liberty to proceed to cancel his bail.

January 21, 2026

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(Ashutosh Srivastava,J.)